[RAJYA SABHA]

2079. SHRI R. VAITHILINGAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any Act which regulates the electronic media, like the Press and Registration of Books Act (PRB) that regulates the print media and the press, if not, the reasons therefor; and
- (b) whether there is any system in place to regulate the private radio stations?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) Ministry of Information and Broadcasting exercises statutory powers conferred by Cable Television Networks (Regulation) Act, 1995 and Cable Television Networks Rules, 1994 framed thereunder. Private radio stations are governed by the Private FM Radio Phase-II and Phase-Ill Policy Guidelines approved by the Union Cabinet.

## Film certification rules

2080. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that the Ministry is planning changes in the Film Certification Rules, if so, the details thereof; and
- (b) the details of the suggestions made by the Shyam Benegal committee in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The Government periodically reviews the certification process of films with a view to meet the present day challenges. As part of this initiative, an Expert Committee under the Chairmanship of Shri Shyam Benegal was constituted to recommend broad guidelines /procedures to set principles which shall guide the Board with respect to certification of films. The Committee submitted first part of its report in April, 2016 and final part in June, 2016. The following are some of the major recommendations in the report:

CBFC not to order excisions, modifications or amendments. The scope of certification process to be limited only to suggest what category of audiences [age groups] can watch a particular film.